

Annexure-5

Name of the corporate debtor: Petrolube India limited ; Date of commencement of liquidation: 23rd September, 2019 ; List of stakeholders Revised list as on: 23 January, 2022

Sl. No.	Details of Claimant		Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending	Whether lien / attachment removed?	% share in total amount of claims admitted					
1	Delhisales tax		14.01.2020	280530764	237995475	Govt Dues	NIL	NA	18.98	237995475	NIL	42535289	NIL	
2	Bahadurgarh Sales Tax		19.10.2019	282550545	257044791	Govt Dues	NIL	NA	20.50	NIL	NIL	25505754	NIL	
3	AC, CGST, Kirti Nagar, Lodhi Rd, ND		22.10.2019	202603	202603	Govt Dues	NIL	NA	0.02	NIL	NIL	0	NIL	
4	AC, CGST, Jat Bhawan, Rohtak		21/30.10.2019	500000	500000	Govt Dues	NIL	NA	0.04	NIL	NIL	0	NIL	
5	CTO, Indore, MP		25.10.2019	242000	186882	Govt Dues	NIL	NA	0.02	NIL	NIL	55118	NIL	
6	CTO Bhilwara		16.10.2019	26080	26080	Govt Dues	NIL	NA	0.00	NIL	NIL	0	NIL	
7	Jt, Commissioner, Bhubhneswar		23.10.2019	9500	0	Govt Dues	NIL	NA	0.00	NIL	NIL	9500	NIL	
8	AC C Tax Ghazabad		08.11.2019	4348815	4348815	Govt Dues			0.35					
				568410307	500304646				39.90			68105661		

1 Note for Delhi Trade Tax claim, Refund amount is being pursued at NCLT for An amount of 57.83 lacs plus Rs.30lacs security deposit

2 Claim admitted Delhi VAT (Delhi Trade & Taxes Department is a contingent claim as appeal are pending, as confirmed by the Assessing Authority

Delhi Trade Tax claim is admitted on 20.02.2022, susbequest to Hon'ble NCLT order dated 13.12.2021 and after getting desired clarification sought on 29.12.021 and clarified by the assessing authority on 20.01.2022

